

BILL NO. 16 OF 2004

The
Delhi Municipal Corporation
(Third Amendment)
Bill, 2004

**(As passed by the Legislative Assembly of the
National Capital Territory of Delhi on 21st December 2004)**



THE DELHI MUNICIPAL CORPORATION (THIRD AMENDMENT) BILL, 2004

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BILL

further to amend the Delhi Municipal Corporation Act, 1957

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-fifth Year of the Republic of India as follows:-

1. **Short title and commencement.**- (1) This Act may be called the Delhi Municipal Corporation (Third Amendment) Act, 2004.

(2) It shall come into force on the date of its publication in the official Gazette.

2. **Substitution of new section for section 114B.**- In the Delhi Municipal Corporation Act, 1957 (66 of 1957) (hereinafter referred to as "the principal Act"), for section 114B, the following shall be substituted, namely :-

"114B. Rebate for senior citizens, women, ex-servicemen and physically challenged persons.- In the case of any self-occupied residential building singly owned by a man who is sixty years or more in age or by a woman irrespective of her age or an ex-serviceman or a physically challenged person as may be defined in the bye-laws, irrespective of age, or jointly owned by any of these categories, the Corporation may specify a rebate on the building tax not exceeding thirty percent of the tax due for the year on the covered space of such building upto two hundred square metres of the covered space:



Provided that such rebate shall not be available for more than one residential building within the National Capital Territory of Delhi. “

3. **Amendment of section 115.-** In the principal Act, in section 115, in sub-section (1), for clause (ii), the following shall be substituted, namely:-

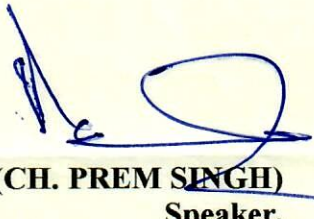
“(ii) any vacant land or building included in any village abadi, rural or urban, which is occupied for residential purpose by any original owner or his legal heir, during the year;”

4. **Amendment of section 123B.-** In the principal Act, in section 123 B, to sub-section (3), the following proviso shall be inserted, namely:-

“Provided that the rebate in the event of tax being paid in lumpsum, in the year next to the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, shall be allowed if the total amount due is paid by the 31st day of October of that year.”


This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 21st day of December 2004.

DELHI
Dated the 23rd December 2004.


(CH. PREM SINGH)
Speaker,
Legislative Assembly of the National
Capital Territory of Delhi.

I reserve the Bill for the consideration of the President.

Delhi
Dated: 18/1/05


(B.L. Joshi)
Lieutenant Governor, Delhi

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